

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

O.A. NO. 857/2002

Smt. Susheela Sada, age : 48 years, wife of Shri G.R. Sada, posted as - Officiating Matron-Grade-II at B.M.Y. Divisional Railway Sub Hospital-Charouda, Division-S.E. Railway, Bilaspur, R/o. Q.No. 170-B, Zone-II, Near Railway Sub Hospital, Charouda, Dist. - Durg (C.G.).

... Applicant

V e r s u s

1. Union of India,  
Through - The Secretary,  
Ministry of Railways,  
New Delhi.
2. Divisional Railway Manager,  
South Eastern Railway,  
Nagpur.
3. Divisional Railway Manager,  
South Eastern Railway,  
Bilaspur.
4. Senior Divisional Personnel  
Officer, South Eastern  
Railway, Nagpur.
5. Senior Divisional Personnel  
Officer, South Eastern Railway,  
Bilaspur.
6. Chief Medical Superintendent,  
South Eastern Railway, BI  
Bilaspur.
7. Medical Superintendent, South  
Eastern Railway, Moti Bagh,  
Nagpur. ... Respondents

Counsel :

Shri Sanjeev Shukla for the applicant.

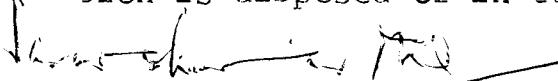
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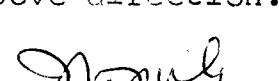
Hon'ble Shri Justice N.N. Singh - Vice Chairman.  
Hon'ble Shri Sarweshwar Jha - Member (Admnv.).

O R D E R (Oral)  
(Passed on this the 21st day of January 2003)

Heard. The applicant initially joined the respondent's organisation, i.e., South Eastern Railway as a Staff Nurse and then became Nursing Sister in March, 1993. Further, she has been finally asked to look after the duties of the post of Matron Grade-II being one of the senior most Nursing Sisters / Bilaspur Railway Division. She has also submitted that she has not been paid the officiating pay for the work that she has been discharging as Matron In-Charge of the B.M.Y. Sub-Divisional Hospital since May, 2001. She has also grievance that she has not been considered by the respondents for her promotion to the post of Matron Grade-II. She has also referred to her good / performance and award of Rs. 1,500/- for her performance as the best performing Matron Grade-II. She has also submitted a number of representations to the respondents seeking promotion to Matron Grade-II as well as / the other aspects of her prayer raised in the original application.

2. As there has been no reply to any of the representations of the applicant so far from the respondents, the right course at this stage would be to dispose of this original application with direction to the respondents to consider her representations and to dispose them of by issuing a reasoned and speaking order as per law within a period of three months from the date of receipt of this order. With this, this original application is disposed of in terms of the above direction.

  
(SARWESHWAR JHA)  
MEMBER (A)

  
(N.N. SINGH)  
VICE CHAIRMAN

